

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-1346/ND/2019

In the matter of :

Jaya Srivastava

.. PETITIONER

Vs.

Frontline Retail India (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 09.7.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)  
Ms. Deepa Krishan,  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Abhishek Kaul, Mr. Siddhartha Shukla, Advocates  
For the Respondent/Corporate Debtor : Mr. Aditya Sharma, Advocate

ORDER

Learned Counsel for the petitioner is present. Pursuant to the notice, the Corporate Debtor is being represented by Mr. Aditya Sharma, Advocate, who entered appearance and seeks time to file reply. Let the reply be filed within 10 days.

Post the matter on 07.8.2019.

—sd—

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

—sd—

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit